

1

WP-13338-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 17th OF APRIL, 2025

WRIT PETITION No. 13338 of 2025

M/S ATHARV ENTERPRISES

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Jitendra Kumar Tiwari, learned counsel for the petitioner.

Shri H.S. Ruprah, learned Additional Advocate General along with Shri Aakash Malpani, learned counsel for respondents/State.

ORDER

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

Vide impugned order dated 02/04/2025, the tender of the petitioner has been rejected for the reason that the aforesaid bid is 4.46% above SOR, whereas on perusal of document No.5 uploaded in reference tab of digital file, in case of tender Nos.1 to 4, the tenders were below 9.35%, 14.53%, 9.99%, 9.99% respectively for similar works in same district, whereas the bid of the petitioner is 4.46% above SOR, though lowest. Therefore, the respondents have rightly rejected the said bid and invited the fresh tenders by finding it to be higher as compared to other identical works in the same district.



WP-13338-2025

2. We find no perversity in the order passed by the respondents and liberty is granted to the petitioner to participate if any new tender is invited by the respondents.

2

3. The petition is accordingly **dismissed**, with aforesaid liberty.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

RS